

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 798**

TO BE ANSWERED ON THE 7TH FEBRUARY, 2017/ MAGHA 18, 1938 (SAKA)

REDUCTION IN COMPENSATION FOR CALAMITY

798. SHRI N.K. PREMACHANDRAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has reduced the rate of compensation for losses suffered by the farmers due to natural calamities during the last two years;

(b) if so, the details thereof;

(c) whether it has come to the notice of the Government that the compensation fixed by the Government and criteria for compensation are causing difficulties to the farmers and if so, the action taken for revision of the said criteria;

(d) whether the Government is aware that the compensation fixed as per the latest order is very less and not sufficient to compensate the losses and damages due to the natural calamities and if so, the action taken for revision of the order; and

(e) whether the Government has initiated action on the request of the State Government of Kerala to provide Rs. 50 crores for compensating the farmers for their loss due to natural calamities and if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJIJU)**

(a) to (e) There are no rate/ norm for providing the compensation to farmers for loss suffered by them due to natural calamities under the norms of SDRF.

Financial assistance under State Disaster Response Fund (SDRF)/ National Disaster Response Fund (NDRF) in the wake of natural calamities is by way of relief and not for compensation of loss as suffered/ claimed. In addition to regular schemes the farmers are entitled for compensation under the Pradhan Mantri Fasal Bima Yojana (PMFBY) of the Ministry of Agriculture & farmers Welfare, which is being implemented by the concerned State Governments.

Relief assistance is provided to the affected farmers from SDRF and NDRF as per laid down procedure. The extant norms inter-alia provide for assistance to the farmers in the form of agriculture input subsidy (where crop loss is 33% and above) for damage caused to all types of agriculture/ horticulture crop areas due to the notified natural calamities only. These norms are available on the Ministry of Home Affairs website: www.ndmindia.nic.in.

With regard to Kerala, it is informed that no such proposal/ request has been received in this Ministry in the matter.
